



**HIGH COURT OF SIKKIM
Record of Proceedings**

Court No.3

W. P. (C) No. 18 of 2020

ASWIN OBEROI & ANR.

.... PETITIONERS

VERSUS

STATE OF SIKKIM & ORS.

.... RESPONDENTS

Date: 30.11.2021

CORAM:

HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, J.

For Petitioners : Mr. S. S. Hamal, Advocate.

For Respondents: Mr. Sudesh Joshi, Additional Advocate General.
R-1 to R-3 Mr. Yadev Sharma, Government Advocate.
Mr. Thinlay Dorjee Bhutia, Government Advocate.

R-4 : Mr. Rahul Rathi, Advocate.

The Learned Counsel for the parties submit that the dispute in the present writ petition has been amicably settled. Mr. Ashwin Oberoi, petitioner no. 1, is personally present. He submits that the dispute having been settled, they do not seek to pursue the writ further. An affidavit dated 27.11.2021 has been filed on behalf of the respondents no. 1 to 3, annexing therein the minutes of the meeting pursuant to the site inspection on 05.10.2021. The Learned Counsel for the parties submit that in terms thereof the writ petition may be disposed of. The minutes of the meeting are taken on record and made part of this order. The writ petition is disposed of in terms of the minutes of the meeting. It is accordingly so ordered.

Interlocutory application is also disposed.

Judge